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Title: Need to issue N.O.C. by the Central Government for implementation of various schemes for the benefit of slum dwellers residing on Central Government land in Mumbai .-Laid.

SHRI ABHAYSINH S. BHONSLE (SATARA): Sir, during the post-Independence period, due to industrialisation, large number of people have migrated to Mumbai; a large number of slums have come up on State Government land and other Semi-Government lands and also land belonging to various Departments, namely, Railways, Airport Authority of the Central Government.

Considering the unhygienic condition of the slums, the State Government has taken steps to improve the living conditions of slum dwellers whose names are included in Electoral Roll of 1980 and 1985 and who are staying at the same place at present.

The State Government have implemented various schemes, namely, Slum Improvement Scheme, Slum Upgradation Scheme, Slum Redevelopment Scheme for improving the standard of living of slum dwellers and also to improve the environmental conditions of the slums. However, benefit of these schemes have not reached the slum-dwellers residing on Central Government land, since concerned Department of the Central Government has not issued the NOC for the implementation of the Scheme.

As per 1976, 1980 and 1985 census, 168 slum colonies are situated on Central Government land in Greater Mumbai. As these lands are owned by the Central Government Department, "No Objection Certificate" is required from them for providing amenities to the slums located on Central Government's land.

Therefore, I urge upon the Government to resolve the problem of issue of NOC from the Central Government at the earliest.